SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19465/2021 (Arising out of impugned final order dated 27-09-2021 in CMRA No. 192/2021 in CR-28/2020 passed by the High Court of Judicature at Allahabad)

ELDECO HOUSING AND INDUSTRIES LIMITED Petitioner(s)

VERSUS

ASHOK VIDYARTHI & ORS.

Respondent(s)

([ HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE RAJESH BINDAL, JJ. ] )

Date : 30-11-2023 This petition was called for judgment today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH HON'BLE MR. JUSTICE RAJESH BINDAL

- For Petitioner(s) Mr. Shyam Divan, Sr. Adv. Ms. Kanika Agnihotri, Adv. Ms. Niharika Ahluwalia, AOR
- For Respondent(s) Ms. Kumud Lata Das, AOR Mr. Harsh Ajay Singh, Adv. Ms. Pooja Rathore, Adv.

Leave granted.

Hon'ble Mr. Justice Rajesh Bindal has pronounced the reportable judgment in the matter heard by the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)(RANJANA SHAILEY)COURT MASTER (SH)COURT MASTER (NSH)

[Signed Reportable Judgment is placed on the file]

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